

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. CPC 60 of 1996  
(O.A. 70 of 1996)

Date of Order : 16.10.1996

Present : Hon'ble Justice A.K. Chatterjee, Vice-Chairman.  
Hon'ble M.S. Mukherjee, Administrative Member.

HRIDAY CHANDRA SARKAR

Vs.

UNION OF INDIA & ORS.

For the applicant : Mr. P.L. Bose, counsel.

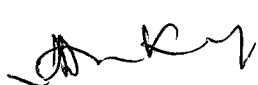
For the respondents: Mr. M.S. Banerjee, counsel.

ORDER

Ld. counsel for the applicant, Mr. P.L. Bose, states that the grievance of the applicant has been redressed and he does not wish to proceed with this contempt petition.

2. We accordingly do not find any reason to issue a contempt rule. The CPC is disposed of as not pressed.

3. However, it is found that on 25.9.1996, the connected O.A. being O.A. 70 of 1995 was disposed of as withdrawn, but the order as recorded shows that the CPC 60 of 1996 was also disposed of. In the circumstances, the cause-title of the order dated 25.9.1996 in O.A. 70 of 1996 be corrected by striking out the CPC No.

  
(M.S. Mukherjee)  
Administrative Member

  
(A.K. Chatterjee)  
Vice-Chairman